

Land at concessional rates to disabled persons

3341. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of schemes notified by Delhi Development Authority (DDA) and Land and Development Office (L&DO) in terms of section 43 of the Persons with Disabilities Act, 1995 together with the details of disabled persons to whom land has been allotted at concessional rates for setting up business, houses etc.;

(b) the details of such land together with their addresses earmarked by Government; and

(c) whether Vice Chairman, DDA and L&DO have received letters from Member of Parliament (MP) on the subject and if so, the reasons for not replying to their letters?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAOINDERJIT SINGH): (a) and (b) The Delhi Development Authority (DDA) and Land and Development Office (L&DO) have informed that there is no policy to provide land at concessional rates to disabled persons for setting up business, houses, etc. Further, L&DO has informed that it has not been allotting land to any Individual/ Non-Government Organizations (NGOs)/Trusts/Societies from 2006 onwards.

(c) DDA and L&DO have informed that no reference has been received from Member of Parliament (MP) on the subject.

Improving municipal governance

3342. PROF. M.V. RAJEEV GOWDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government plans to roll out a nation-wide plan to empower and improve municipal governance and municipal operations in the country;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) how Government plans to empower the municipal bodies for playing an effective role under the Smart Cities Mission?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAOINDERJIT SINGH): (a) to (c) Urban Development is a State subject and Urban Local Bodies (ULBs) function under the laws and rules made by State Government. The